

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO. / 654/93**

~~REDACTED~~

**DATE OF DECISION : 16/02/2000**

Mr.C.R.Chaudhary

Petitioner

Advocate for the Petitioner [s]

Versus

Union of India & Ors.

Respondent

Ms.P.J.Davawala

Advocate for the Respondent [s]

**CORAM**

**The Hon'ble Mr. P.C.Kannan : Member (J)**

**The Hon'ble Mr.**

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

*AN*

*no*

Mr.C.R.Chaudhary  
Ex-Driver MMS  
Quarter No: B-2/13,  
P & T Colony,  
Harni Road,  
Baroda.

..... Applicant

( Advocate :

VERSUS

1. Union of India  
Notice to be served on  
The Secretary, Postal  
Department, New Delhi.

2. Senior Supdt. of Post Office,  
East Division  
Baroda.

3. Post Master General,  
Baroda. ....

Respondents

( Advocate : Ms.P.J.Davawala )

O R A L O R D E R

O.A./654/93

DATE : 16/02/2000.

Per : Hon'ble Shri P.C.Kannan : Member (J)

Mr.I.M.Pandya, counsel for the applicant withdraw from the case on 12/01/2000 and notice was issued to the Applicant for the hearing on today. When the matter was called up, the Applicant was not present. It is therefore proposed to dispose of the O.A. on the basis of available material and with the assistance of Ms.P.J.Davawala, counsel for the Respondents.

*DPW*

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2. The Applicant was working as a driver under the Respondents and has challenged the eviction order dt:21/7/93 of the quarter No: B-2/13 allotted to him.

3. Ms.P.J.Davawala, counsel for the respondents now states on instructions from the department that the applicant had since vacated the quarter on 31/01/95.

4. In the facts and circumstance, O.A has become infructuous and disposed of. No costs.

*Praency*

( P.C.Kannan )  
Member (J)

nkk